

By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-76/1998/4214 /A

From :- Smti Kanchan Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Pranita Rani Rajmedhi
Member, MACT,
Kamrup, Amingaon

Dated Guwahati, the 17th July, 2018.

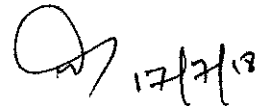
Sub:- **Casual Leave.**

Ref:- Your Email dated 12.07.2018
Madam,

With reference to the above, I am directed to inform you that, your prayer for 3 (three) days Casual Leave on 19.07.2018 to 21.07.2108 along with station leave permission w.e.f. the morning of 19.07.2018 to the morning of 23.07.2018(22.07.2018 being holiday) has been ~~rejected~~^{granted}.

Further, you are requested to handover charge of your court and office to the District & Sessions Judge, Kamrup, Amingaon before proceeding on leave.

Yours faithfully,



JOINT REGISTRAR (VIGILANCE)

